

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 240/MP/2019

Subject : Petition under Section 79(1)(b) of the Electricity Act, 2003 for claiming compensation on account of occurrence of 'Change in Law' event as per Article 10.1.1 of the Case -1 long-term Power Purchase Agreement dated 21.3.2013 entered into between GMR Warora Energy Limited and DNH Power Distribution Corporation Limited, thereby resulting into additional recurring/non-recurring expenditure to GMR Warora Energy Limited for supply of 200 MW Contracted Capacity from its 2x300 MW Thermal Power Station at Warora, Distt. Chandrapur in the State of Maharashtra to DNH Power Distribution Corporation Limited

Date of Hearing : 30.9.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : GMR Warora Energy Limited (GWEL)

Respondents : DNH Power Distribution Corp. Limited (DNHPDCL) and Anr.

Parties Present : Shri Sanjay Sen, Senior Advocate, GWEL
Ms. Mandakini Ghosh, Advocate, GWEL
Ms. Divya Chaturvedi, Advocate, GWEL
Shri Saransh Shaw, Advocate, GWEL
Shri Anand K Ganesan, Advocate, DNHPDCL
Shri Ashwin Ramanathan, Advocate, DNHPDCL
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Soumya Singh, Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL
Shri Abani Mishra, GWEL
Shri Karan Yambem, GWEL

Record of Proceedings

Case was called out for virtual hearing.

2. During the course of hearing, the learned senior counsel for the Petitioner and the learned counsel for the Respondent, DNHPDCL made detailed submissions in the matter by relying upon their respective pleadings.

3. Based on the request of learned senior counsel for the Petitioner and learned counsel for the Respondent, DNHPDCL, the Commission permitted the parties to file their written submissions within 10 days with copy to each other.

4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**